

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

B

O.A. No. 41/93 to O.A./27/93
~~O.A. No. 42/93 to O.A./27/93 and~~
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM:



The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Admn. Member

1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

All are the Casual Labourers,

S.D.O.P.,

Nadiad.

....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through
The Secretary,
Ministry of Telecommunication,
Sanchar Bhavan,
New Delhi.

2. Telecommunication District Manager,
Office of the Telecommunication,
District Manager,
Nadiad.

3. Sub Divisional Officer,
Office of the Sub Divisional Officer,
Telegraphs,
Nadiad.

....respondents

(Advocate : Mr. Akil Kureishi)

ORAL ORDER

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,
Vice Chairman

Mr.M.S.Trivedi, learned advocate for
the applicant.

Mr.Akil Kureshi, learned advocate for
the respondents.



Mr.Trivedi states that all the applicants have made representations on or about 5th January, '93. Even if some applicants have not made representations, they may now make it within a period of 2 weeks hereof. All the representations received, and , to be received, by the department may be treated as having been received within time. The representations may be considered and decided as expeditiously as possible. The decisions taken on the representations made by the applicants may be communicated to them in writing and in case of any decision to terminate

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the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.



In view of this order passed in

O.A., The M.A. does not survive and stands disposed of accordingly.

Sd/-
(V.Radhakrishnan)
Member (A)

Sd/-
(N.B.Patel)
Vice Chairman

TRUE COPY

A. Raval
Section Officer
Central Administrative Tribunal
Ahmedabad Bench,

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. OP/27/93 of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided).

Dated : 30/03/93

Countersigned :

R. S. Christian
Section Officer/Court Officer

Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OA 122193 JF 19

NAME OF THE PARTIES B. M. Patel

VERSUS

U. of I & Mrs.

PART A B & C

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted:

C.A.T./JUDICIAL SECTION.

Original Petition No:

OA 122 193

of

1993

Miscellaneous Petition No:

of

Shri B. M. Patel

Petitioner(s)

Versus.

V. O. India & Ors.

Respondent(s).

This application has been submitted to the Tribunal by
Shri M. S. Tavadi.

Under Section 19 of the Administrative Tribunal Act, 1985.

It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The Applications has been found in order and may be given to concerned for fixation of date 20/10/1993.

The application has not been found in order for the reasons indicated in the check list. The applicant Advocate may be advised to rectify the same within 14 days. A draft letter is placed below for signature. Order in OA 82/684/12 may be passed.

Not in order

SSPT

06/10/1993

S.O. (J):

Bhagat 6.1.93

D.R. (J):

on leave

KNP24492.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

APPLICANT(S)

Shri. B. M. Patel

RESPONDENT(S)

W. O. Imaig & Ors.

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO
RESULT OF EXAMINATION.

1. Is the application competent ?

yes

2. (A) Is the application in the
prescribed form ?

yes

(B) Is the application in
paper book form ?

yes

(C) Have prescribed number
complete sets of the
application been filed ?

Second per mt on paper paper.

3. Is the application in time ?

yes

If not, by how many days is
it beyond time ?

Has sufficient cause for not
making the application in
time stated ?

4. Has the document of authorisation/
Vakalat Namabean filed ?

yes in Gujarati

100-801-887992
21/12/52

5. Is the application accompanied by
D.D./I.P.O. for Rs.50/- ? Number
of D.D./I.P.O. to be recorded.

6. Has the copy/copies of the order(s)
against which the application is
made, been filed.?

yes

7. (a) Have the copies of the documents
relied upon by the applicant and
mentioned in the application
been filed ?

D/1

(b) Have the documents referred to
in (a) above duly attested and
numbered accordingly ?

NO

(c) Are the documents referred to in (a)
above neatly typed in double space ?

new copies

Index not filed

8. Has the index of documents has been
filed and has the paging been done
properly ?

PARTICULARS TO BE EXAMINED.

ENDORSEMENT TO BE RESULT OF
EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ?

YJ

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ?

W

11. Are the application/duplicate copy/copies signed. ?

YJ

12. Are extra copies of the application with annexures filed ?

✓

(a) Identical with the Original.

(b) Defective.

(c) Wanting in Annexures

No. _____ Page Nos. _____ ?

(d) Distinctly Typed ?

13. Have full size envelopes bearing full address of the respondents been filed ?

W

14. Are the given addressed, the registered addressed ?

YJ

15. Do the names of the parties stated in the copies, tally with Name(s) those indicated in the application ?

YJ

16. Are the translations certified to be true or supported by an affidavit affirming that they are true ?

W

17. Are the facts for the cases mentioned under item No 6 of the application ?

W

(a) Concise ?

(b) Under Distinct heads ?

(c) Numbered consecutively ?

(d) Typed in double space on one side of the paper ?

Very long

18. Have the particulars for interim order prayed for, stated with reasons ?

YJ

*Chandresh
08/11/07*